

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF :

(IB)-472(PB)2017

Smt. Anupam Khanna

....Petitioner

v.

M/s AMR Infrastructures Ltd.

....Respondent

SECTION: UNDER SECTION 7 of IBC, 2016

Order delivered on 17.11.2017

Coram :

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

R. VARADHARAJAN,
Hon'ble Member (J)

For the Petitioner (s)

: Mr. Ambuj Dixit, Advocate

For the Respondent(s)

: Mr. Ajay Verma, Advocate

ORDER

A copy of the petition shall be furnished to the counsel for the respondent during the course of day.

Reply if any be filed within ten days with copy in advance to the counsel for the petitioner.

Rejoinder if any be filed within five days thereafter.

List for arguments on 8.12.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (J)

17.11.2017
(VS)